

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-456(PB)/2017

IN THE MATTER OF:

Mashreq Bank PSC

.....Petitioner

v.

M/s Modern Syntex (India) Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (Judicial)

For the Applicant / Petitioner :

Mr. Rajeev K. Panday, Mr. Rajeev M. Roy,
Mr. P. Srinivasan, Advs.

For the Respondent :

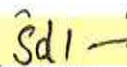
Order

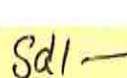
One last opportunity is granted to the respondent to file reply within a week with a copy in advance to the Counsel for the petitioner. If reply is not filed, then the defence shall be deemed to be struck off.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8th January, 2018. In the meanwhile, if there is settlement reached between the parties, the same may be placed on record. However, it is made clear that pendency of the settlement would not be an excuse for filing of the pleadings.

List for arguments on 8th January, 2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


R. VARADHARAJAN
Member (Judicial)

07.12.2017
V.Sethi